

the Ministry of Railways. The demands put forward by the Association relate to issues like recognition of Pharmacists as technical staff, Revision of the scales of pay, Provision of Avenue of promotion etc.

As has been clarified on the Floor of the Parliament, Government have to take an integrated view of the demands put forward by the various categories of employees and take appropriate action in the matter. In the background of this policy the demands put forward by the Indian Railway Pharmacists Association have been examined on merits and appropriate action taken.

Accidents on North East Frontier Railway

*301. SHRI SONTOSH MOHAN DEV: Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) total number of Railway Accidents that took place on North East Frontier Railway from 1 January, 1982 till date;

(b) whether it is a fact that almost all the accidents were due to sabotage by some miscreants; and

(c) if so, what steps Ministry have taken to ensure safety of Railway passengers there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) to (c) From the 1st January, 1982 to the 30th June, 1982, there were 50 train accidents on the Northeast Frontier Railway. Only 2 of these accidents are suspected to be due to Sabotage. These are under investigation by the Police.

(c) The following anti-sabotage measures are taken;

(i) Patrolling of track by engineering gangmen, Village Defence

Parties and Home Guards, Railway Protection Special Emergency Force personnel are also deployed at night to patrol vulnerable sections.

(ii) Burring of fish-plate bolts on vulnerable sections is also being done.

Implementation of Amended Aligarh Muslim University Act

*302. SHRI ZAINUL BASHER: Will the Minister of EDUCATION AND CULTURE be pleased to state the details of the progress made so far in the implementation of the recently amended Aligarh Muslim University Act?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): A statement is attached.

Statement

The Aligarh Muslim University (Amendment) Act, 1981 came into force with effect from February 10, 1982. Following this, the Court, the Executive Council and the Academic Council of the University are to be reconstituted according to the provisions contained in the Statutes which form part of the amended Act. The progress made so far in reconstituting these Bodies is as follows:

I. COURT: The election of representatives of teachers has been completed. The election of representatives of non-teaching employees and students is to be held shortly. The old Boys Association and the All India Muslim Education Conference have been asked to elect their representatives. The election of Members of Parliament is expected during the current session. The nomination by the Visitor is in the process of finalisation. The list of eligible donors is under compilation for arranging election of their representatives. A meeting of the Court consisting of ex-officio members and the elected and nominated members